

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3512

ANSWERED ON:07.09.2007

PROVISION OF CRECHES UNDER NREGS

Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Verma Shri Ravi Prakash

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether it is mandatory to establish crèches within the reach of working women under the National Rural Employment Guarantee Act, 2005;
- (b) if so, whether the State Governments are following the said provision;
- (c) if so, the details in this regard and if not, the reasons therefore; and
- (d) the steps taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI CHANDRA SEKHAR SAHU)

(a)to(d) In accordance with para 28 of Schedule II of NREG Act, 2005, in case the number of children below the age of six years accompanying the women working at any site are five or more, provisions shall be made to depute one of such women worker to look after such children. Instructions have been issued to all States to provide for this facility and States are taking action accordingly. The administrative expenditure of NREGA, out of which the worksite expenditure is met has been enhanced from 2% to 4% to enable States to provide for these facilities.